

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NORTH AMERICAN MERCANTILE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	North American Mercantile India Private Limited
2.	Date of incorporation of corporate debtor	10/01/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51505MH2002PTC134513
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No. 12, Jamnadas Industrial Estate Opp. Jawahar Talkies, Mulund - West, Mumbai, Maharashtra, India - 400080
6.	Insolvency commencement date in respect of corporate debtor	02-01-2024 (Order receipt date 06-01-2024)
7.	Estimated date of closure of insolvency resolution process	30-06-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Kanak Jani IP Reg. No.: IBBI/IPA-001/IP-P-01757/2019-2020/12685
9.	Address and e-mail of the interim resolution professional, as registered with the Board	17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, next to Sanjeevani International School, Navi Mumbai, Maharashtra - 410210 Email Id - kanakj@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, next to Sanjeevani International School, Navi Mumbai, Maharashtra - 410210 Email Id - cirp.namipl@gmail.com
11.	Last date for submission of claims	20-01-2024 (14 days from the order receipt date i.e. 06-01-2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in cirp.namipl@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of North American Mercantile India Private Limited on 02-01-2024 (order received on 06-01-2024).

The creditors of **North American Mercantile India Private Limited** are hereby called upon to submit their claims with proof on or before **20-01-2024** to the interim resolution professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against **Entry No. 12**, shall indicate its choice of authorized representative from among the three insolvency professionals listed against **Entry No.13** to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Kanak Jani
Interim Resolution Professional

Date: 06.01.2024
Place: Mumbai

North American Mercantile India Private Limited
IP Reg. No.: IBBI/IPA-001/IP-P-01757/2019 -2020/12685
AFA Validity Upto: 19.12.2024

